

Filing no.B.A.-8626/2020

Mukesh Kumar Mallick & Another
of Jharkhand

Versus The State

Advocate for Petitioner

Mr.Faisal Khan

Defects

5.(a) C.C. of Imp. Order with a fee may be filed.

(e) Original vak with required fee and stamp may be filed.

8. Statement regarding wp(cr.) is missing in para 2.

9.(i) Vak of petitioner no 1 has not been accepted by Id Advocate who put his signature in through part of petition.

(ii) Father's name of the petitioner no.1 in page-1 differs from vak.

iii) F.I.R format pages may be filed by way of S.A. and annex statement of para-4, Index may be corrected.

iv) Alliged section appearing F.I.R registration para at page-10 and Imp. Order differs, hence its correctness may be verified in para-1

v) Father's name of the deponent in affidavit differs from aadhar card.

vi) Fresh legible copy 1 duly certified T/C of Annex. 1 may be filed.

vii) As per report by L & C section petitioner has earlier moved ride B.A.1406/2020 hence detail of the same may be stated in para 2 by way of S.A.

viii) G.R no in para 1 & prayer may be verified on the same in not appearing in Annex,1 or Imp. Order.